

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No.251 of 2016 &
IA No. 763 of 2016**

Dated: 09th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I J. Kapoor, Technical Member**

In the matter of :

**Bhakra-Beas Management Board (BBMB) ...Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal
Ms Anushree Bardhan

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1
Mr. Anand K. Ganesan for R.2

ORDER

**IA No. 763 of 2016
(*Appl. for extension of time*)**

This application is filed by Respondent No.1 for extension of time in filing the report.

We have heard learned counsel for the parties. For the reasons stated in the application the time for filing the report is extended up to 15.02.2017.

Application is disposed of.

Appeal No.251 of 2016

List the matter on **15.02.2017.**

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson